

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**A.B.A. No. 3074 of 2020**

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Amit Kumar	...	Petitioner
	Versus	
The State of Jharkhand	...	Opposite Party

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**CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY**

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For the Petitioner	: Mr. S.K. Upadhyay, Advocate	
For the State	: Mrs. Lily Sahay, Addl. P.P.	

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**Order No.02 Dated- 09.09.2020**

Heard the parties through video conferencing.

Learned counsel for the petitioner personally undertakes to remove the defects as pointed out by the stamp reporter within two weeks after the lockdown period is over.

In view of the personal undertaking of the learned counsel for the petitioner, the defects pointed out by the stamp reporter are ignored for the present.

Apprehending his arrest, the petitioner has moved this Court for grant of privilege of anticipatory bail in connection with Ramgarh P.S. Case No.119 of 2014 (G.R. No. 1169 of 2014) registered under sections 420/409/120B/467/468/471/34 of the Indian Penal Code.

Heard the learned counsel for the petitioner and learned Addl. P.P. for the State.

The learned counsel for the petitioner seeks permission of this Court to implead informant as opposite party no.2 of this anticipatory bail application.

The petitioner is directed to incorporate the name of informant as opposite party no.2 of this anticipatory bail application, within a week after lockdown is over failing which this petition will stand dismissed without further reference to the bench.

Let notice be issued to the newly impleaded opposite party no.2 under registered cover with A/D as well as under ordinary process for which requisites etc. must be filed within two weeks by the petitioner, failing which, this application shall stand dismissed

without further reference to the Bench.

Learned counsel for the petitioner submits that the allegations against the petitioner are all false and are general and omnibus in nature. It is also submitted that the dispute is essential civil dispute. Hence, it is submitted that the petitioner be given the privilege of anticipatory bail.

The learned Addl. P.P. opposes the prayer for anticipatory bail.

List this case on 02.11.2020.

Considering the submissions of the counsels and the fact as discussed above, I am inclined to pass an interim order of anticipatory bail *provisionally* till 02.11.2020. In case of the petitioner being arrested by the police on or before 02.11.2020, he shall be released on bail provisionally on furnishing bail bond of Rs. 25,000/- (Rupees Twenty Five thousand) with two sureties of like amount each to the satisfaction of the officer concerned in connection with Ramgarh P.S. Case No.119 of 2014 (G.R. No. 1169 of 2014) subject to the conditions laid down under Section 438(2) of the Code of Criminal Procedure.

**(Anil Kumar Choudhary, J.)**

Sonu/Gunjan-